[Shri Tarun Gogoi]

Papers Laid

- III. A copy (in English and Hindi) of the Food Corporation of India Notification No. 56/No. EP.16(3)/88, dated the 12th March, 1991, publishing the Food Corporation of India (Staff) (First Amendment) Regulation, 1991, under subsection (5) of section 45 of the Food Corporations Act, 1964. [Placed in Library. See No. LT 21/91].
- I. Fiancial Estimates and Performance Budget (1991-92) of the Employees State Insurance Corporation,
- II. Notification re. Employees State Insurance (Central) Amendment Rules, 1991.
- III. Notification re. Payment of Gratuity (Central) Amendment Rules, 1991.

THE MINISTER OF STATE (INDE-PENDENT CHARGE) OF THE MINIS-TRY OF LABOUR (SHRI K. RAMA-MURTHY): I lay on the Table:—

- I. A copy (in English and Hindi) of the Financial Estimates and Performance Budget of the Employees State Insurance Corporation for the year 1991-92, under section 36 of the Employees' State Insurance Corporation Act, 1948. [Placed in Library. See No. LT 192/91].
- II. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R.
 No. 76, dated the 2nd February, 1991, publishing the Employees' State Insurance (Central) Amendment Rules, 1991, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT 190/91].
- III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R.
 No. 77, dated the 2nd February, 1991, publishing the payment of Gratuity (Central) Amendment Rules, 1991, under sub-section (2) of section 15 of the Payment of Gratuity Act, 1972.
 [Placed in Library. See No. LT-191/91]

Report and Accounts (1989-90) of the Bharat Aluminium Company Limited, New Delhi and related papers.

THE MINISTER OF STATE (INDE-PENDENT CHARGE) OF THE MINIS-TRY OF MINES (SHRI BAL RAM SINGH YADAVA): I lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers, under sub-section
 (1) of section 619A of the Companies Act. 1956:—
 - (i) Twenty-fourth Annual Report and Accounts of the Bharat Aluminium Company Limited, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review by Government on the working of the Compay.
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT- 120/91]

Reports (ending 31st March, 1990) of the Controller and Auditor General of India.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHAN-TARAM POTDUKHE): I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following papers:—

- (a) Report of the Comptroller and Audito: General of India for the year ended the 31st March, 1990. (No. 4 of 1991—Union Government (Revenue Receipts Indirect Taxes) [Placed in Library. See No. LT 167/91].
- (b) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990, (No. 7 of 1991—Union Government (Posts and Telecommunications) [Placed in Library] See No. LT 168/91]
- (c) Report of the Comptroller and Auditor General of India for the year